

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**(Legal Division)**

**Weekly Hearing schedule for the month of December, 2018 (17.12.2018 to 21.12.2018)**

Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
18.12.2018 Tuesday At 10.30 A.M. Generation Tariff Petitions and Review Petitions	1.	41/RP/2018	THDC	Petition for review of tariff order dated 5.9.2018 in petition no 165/GT/2017 for Koteshwar HEP (400 MW) (On admission )
	2.	I.A.No.98/2018 in Petition No.18/RP/2018	WBSETCL	Interlocutory application for the stay of the impugned order dated 29.1.2018 in Petition No.168/MP/2017( On admission )
	3.	20/RP/2018	PGCIL	Review for review of order Dated 22.2.2018 in Petition No.13/TT/2017. (On admission )
	4.	28/RP/2018 alongwith I.A.Nos.61,62/2018	DEPL	Petition for review of the order dated 14.11.2017 in Petition No. 183 / TT / 2016 ( Interlocutory applications for condonation of delay and urgent interim order) .
	5.	26/RP/2018	PGCIL	Petition for review of order dated 14.5.2018 of the in Petition No. 222/TT/2016. (On admission )
	6.	30/RP/2018	PGCIL	Petition for review and Modification of the Order Dated 29.6.2018 In Petition No. 133/TT/2017(On admission )
	7.	31/RP/2018	PGCIL	Petition for review of Order dated 29.6.2018 In Petition No. 110/TT/2017(On admission )
	8.	32/RP/2018	PGCIL	Petition for review order dated 21.6.2018 in Petition No. 241/TT/2016 (On admission )
	9.	33/RP/2018	PGCIL	Petition for review and modification of order dated 22.6.2018 in Petition No. 6/TT/2018 (On admission )
	10.	37/RP/2018	PGCIL	Petition for review and modification of the order dated 23.7.2018 in Petition No. 1/TT/2018. (On admission )
	11.	42/RP/2018 alongwith I.A.No.91/2018	PGCIL	Petition for review and modification of order dated 20.7.2018 in Petition No. 264/TT/2017 ( On admission )
	12.	8/RP/2017	NTPC	Petition for review of order dated 19.12.2016 in Petition No. 312/TT/2014
	13.	9/RP/2017 alongwith I.A.No.15/2017	PKTCL	Petition for review of order dated 19.12.2016 in Petition No. 312/TT/2014 titled as PKTCL Vs HPSEB and Others
	14.	10/RP/2017 alongwith I.A.No.16/2017	PKTCL	Petition for review of order dated 16.1.2017 in Petition No. 384/TT/2014 .
	15.	16/RP/2017	NTPC	Petition for review of order dated 16.1.2017 in Petition No. 384/TT/2014
	16.	15/RP/2018	PGCIL	Petition review of the Order dated 30.8.2016 in Petition No. 98 / TT / 2016 .
	17.	77/MP/2018	TRNEPL	Petitioner seeking directions for applicability of the provisions of PTC-PPA signed between Petitioner and the Respondent No.6 and Procurers PPA signed between Respondent No.6 and Respondent No. 1 to 5, both dated 25.7.2013 for the purposes of calculation of Penalties due to less than 80% availability for a Contract Year.
	18.	89/MP/2018	APCL	Petition for revision of the Normative Annual Plant Availability Factor
	19.	91/MP/2018 alongwith I.A.Nos68/72/2018	KSKMPL	Petition under Section 79(1)(b) read with Section 79(1)(f) and other applicable provisions of the Electricity Act, 2003 seeking adjudication of disputes and differences under the Power Purchase Agreement dated 31.7.2012 as amended on 19.12.2014 and 23.1.2018 in regard to non-payment of tariff and unilateral deduction of the monthly energy bills of the Petitioner by the Respondents( Interlocutory applications for impleadment of PGCIL and seeking adjudication of issue of jurisdictions)
	20.	35/MP/2018	GCEL	Petition under Section 79 (1) (f) read with CERC (Grant of

				Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 seeking refund of the POC charges for 260 MW in Eastern Region granted under the Bulk Power Transmission Agreement dated 01.07.2016.
	21.	178/GT/2017	NTPC	Petition for approval of tariff of Solapur Super Thermal Power Station (2 X 660 MW) for the period from anticipated date of Commercial Operation of the Unit-I (i.e. 31.8.2017) to 31.3.2019.
	22.	197/GT/2017	NTPC	Petition for approval of tariff of Feroze Gandhi Unchahar Thermal Power Station Stage-IV (1 X 500 MW) for the period from anticipated date of Commercial Operation of the Unit-I i.e.31.7.2017 to 31.3.2019.
	23.	199/GT/2017	NTPC	Petition for approval of tariff of Kudgi Super Thermal Power Station Stage-I (3 X 800 MW) for the period from anticipated date of Commercial Operation of the Unit-I i.e. 25.7.2017 to 31.3.2019.
	24.	240/GT/2017	KBUNL	Petition for approval of tariff of Muzaffarpur Thermal Power Station Stage-I (2x110 MW) from 1.4.2014 to 31.3.2019.
	25.	241/GT/2017	KBUNL	Petition for determination of tariff of Muzaffarpur Thermal Power Station Stage-I Unit-2 (110 MW) for the Period 15.10.2010 to 31.3.2014
	26.	243/GT/2017	NTPC	Petition for approval of tariff of Bongaigaon Thermal Power Station (3x 250 MW) for the period from Date of Commercial Operation of Unit-1 (i.e. 1.4.2016) to 31.3.2019
	27.	251/GT/2017	UPCL	Petition for determination of tariff for the 2x600 MW thermal power plant set up by Udupi Power Corporation Limited in Udupi Taluk, Udupi District, Karnataka for the period, from 1.4.2014 to 31.3.2019.
19.12.2018 Wednesday At 10.30 A.M. Miscellaneous Petitions/	1.	130/MP/2018	NTPC	Petition for extension of cutoff date of Vindhyaachal Super Thermal Power Station, Stage-V (1x500 MW) from 31.3.2018 to 31.3.2019 ( On admission )
	2.	135/MP/2018	KTL	Petition seeking payment of transmission tariff between the date of commissioning and date of charging of Element 2 and Element 3 of transmission assets of Kudgi Transmission Limited ( On admission )
	3.	138/MP/2018	DCMSHRI RAM	Petition Under Section 79 Of The Electricity Act 2003 Read With Regulation 14 and 15 Of The Central Electricity Regulatory Commission (Terms And Conditions Of Recognition And Issuance Of Renewable Energy Certificate For Renewable Energy Generation) Regulations, 2010 Challenging The Illegal And Arbitrary Rejection of Grant of REC( On admission )
	4.	152/MP/2018	BRPL	Petition under Section 79 (1) (a) and (f) and other applicable provisions of the Electricity Act, 2003 read with Regulation 110 and 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking adjudication of dispute between the Petitioner and Respondent NTPC Limited regarding excess recovery of Annual Fixed Costs for various generating stations of the Respondent during FY 2014-19 (On admission )
	5.	153/MP/2018	MSETCL	Petition under Section 79 to adjudicate dispute between the petitioner and the respondent as per bulk agreement dated 6.9.2011 ( On admission )
	6.	154/MP/2018	MSETCL	Petition for adjudication of dispute between Petitioner and Respondent in accordance to BPT Agreement dated 21.11.2011 ( On admission )
	7.	155/MP/2018	BYPL	Petition under Section 79 (1) (a) and (f) and other applicable provisions of the Electricity Act, 2003 read with Regulation 110 and 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking adjudication of dispute between the Petitioner and Respondent NTPC Ltd. regarding excess recovery of Annual Fixed Costs for various generating stations of the Respondent during FY 2014-19 ( On admission )
	8.	275/MP/2018 alongwith I.A.No.100/2018	TPTCL	Petition under Section 79 of the Electricity Act, 2003 read with Article 15 of the Power Purchase Agreement dated 13.12.2011. (Interlocutory application moved by the Respondent SKS Power Generation Limited for dismissal of the Petition )( On admission )

9.	285/MP/2018	MPL	Petition for inclusion of liquidated damages deducted from capital cost and re-computation of trued-up tariff for the period FYs 2011-14 and tariff for FYs 2014-19 pursuant to order dated 26.12.2017 in Petition No. 152/GT/2015 in respect of Maithon Right Bank Thermal Power Plant (Units I and II)(2 X 525 MW) of Maithon Power Ltd. ( On admission )
10.	290/MP/2018	ACB	Petition under Sections 79(1)(c) read with 79(1)(k) of the Electricity Act, 2003 for allowing M/s S V Power Private Limited to use the dedicated transmission line (Petitioners plant to Bharari, Bilaspur Pooling station of PGCIL) on sharing basis along with other beneficiaries.( On admission )
11.	303/MP/2018 alongwith I.A.No.81/2018	JITPL	Petition under Sections 79(1)(c) and 79(1)(f) of the Electricity Act, 2003 read with Regulation 32 and the detailed procedure as envisaged under the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term, Medium Term Open Access in Intra State and related matters) Regulations, 2009( Interlocutory application seeking interim directions) ( On admission )
12.	304/MP/2018 alongwith I.A.No.82/2018	JITPL	Petition under Sections 79(1)(b), 79(1)(c) & 79(1)(f) of the Electricity Act, 2003 read with Regulation 32 and the detailed procedure as envisaged under the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term, Medium Term Open Access in Intra State and related matters) Regulations, 2009 ( Interlocutory application seeking interim directions)( On admission )
13.	339/MP/2018 along with I.A.No.94/2018	JITPL	Petition under Sections 79 (1) (b), 79 (1) (c) and 79 (10) (f) of the Electricity Act,2003 read with Regulation 32 and the detailed procedure as envisaged under the CERC ( Grant of Connectivity Long terms , Medium Term Open Access in Intra State and related matters) Regulations,2009. ( On admission )
14.	347/MP/2018	NER-II	Petition for approval for creation of security interest under Sections 17(3) & 17(4) of Electricity Act, 2003 over Petitioner No. 1's Assets in favour of Petitioner No. 2, the Security Trustee, for the benefit of Lenders and their agents for the purpose of financing Petitioner No.1 Transmission Project.
15.	118/MP/2018	TRN	Petition under section 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003 for claiming compensation on account of events pertaining to change in law as per the terms of Power Purchase Agreement dated 25.07.2013 (PTC-PPA) executed between the Petitioner and the Respondent No. 6 and as per the terms of the back to back Power Purchase Agreement executed by PTC with Paschimanchal Vidyut Vitran Nigam Ltd Purvanchal Vidyut Vitran Nigam Ltd Madhyanchal Vidyut Vitran Nigam Ltd Dakshinanchal Vidyut Vitran Nigam Ltd
16.	128/MP/2018	NETCL	Petition for revision of transmission tariff for Asset I: 400 kV D/C Palatana-Silchar Twin Moose Conductor Transmission Line-247.39 km, Asset II: 400 kV D/C SilcharByrnihat (one circuit on D/C towers) Twin Moose Conductor Transmission Line 214.41 km, Asset III: 400 kV D/C Byrnihat-Bongaigaon (one circuit on D/C towers) Twin Moose Conductor Transmission Line- 201 km, Asset IV: 400 kV D/C SilcharAzara (one circuit on D/C towers) Twin Moose Conductor Transmission Line 256.41 km and Asset V: 400 kV D/C Azara - Bongaigaon (one circuit on D/C towers) Twin Moose Conductor Transmission Line-159 km under Central Electricity Regulatory Commission (Terms and Conditions of Tariff ) Regulations, 2014 and Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.
17.	129/MP/2018	SVPL	Petition for directions to National Load Despatch Centre and Maharashtra Energy Development Agency - State Nodal Agency, for the revalidation of accreditation and registration of the Petitioner under the Renewable Energy Certificates (REC) mechanism and consequent reliefs.
18.	156/MP/2018	MBPMPL	Petition invoking Section 79(1)(b) and (f) of the Electricity Act, 2003 seeking compensation/ relief for increased expenses due to certain events of Change in Law as per the applicable provisions

20.12.2018 Thursday At 10.30 A.M. Miscellaneous Petitions Transmission tariff Petitions	1.	183/MP/2018	MCCPL	of the PPAs dated 18.1.2014 and 20.1.2014. Petition under Sections 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003 seeking extension of Scheduled Delivery Date on account of force majeure events falling within the scope of the Power Purchase Agreement dated 1.11.2013 (PTC-PPA) executed between the Petitioner and the Respondent No. 5 and as per the terms of the back to back Power Purchase Agreement executed by PTC with Jaipur Vidyut Vitran Nigam Limited (JVVNL Ajmer Vidyut Vitran Nigam Limited (AVVNL), Jodhpur Vidyut Vitran Nigam Limited (JVVNL) [hereinafter referred to as the Procurer of PPA dated 1.11.2013 ( On admission )
	2.	186/MP/2018	KSKMPCL	Petition under Sections 79 (1)(b), 79(1)(f) and other applicable provisions of the Electricity Act, 2003 for Issuing directions to the Respondents to refund the amounts deducted on various heads Contrary against the terms and Conditions of the Power Purchase Agreement Dated 31.7.2012 between the Petitioner and Respondent ( On admission )
	3.	197/MP/2018	BALCO	Petition under Sections 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003 seeking recovery of the Escalable Energy Charges due to rectification in escalation rates of Domestic Coal falling within the scope of the Power Purchase Agreement dated 08.03.2013 (PTC-PPA) executed between the Petitioner and the Respondent No. 2 and as per the terms of the back to back Power Purchase Agreement executed by PTC with Kerala State Electricity Board (KSEB-PPA) dated 13.6.2013.( On admission )
	4.	204/MP/2018	EWE	Petition under Section 66,79 and other applicable provisions of the Electricity Act,2003 read with CERC (Terms and Conditions for recognition and issuance of Renewable Energy Certificate for Renewable energy generation ) Regulations,2010 (On admission)
	5.	214/MP/2018 alongwith I.A.No.70/2018, 101/2018	APMuL	Petition under Section 79 of the Electricity Act, 2003 read with Article 13 of the PPAs dated 7.8.2008 in order dated 28.3.2018 in Case No. 104/MP/2017(Interlocutory Application moved by the Petitioner for clarification and for approval of Rs.106.95 Cr of IDC and FERV as against provisionally approved) ( On admission )
	6.	220/MP/2018	KSEB	Adjudication of disputes on the recovery of transmission charges of Element-II and Element-III of Kudgi Associated Transmission System from the beneficiaries before the Commercial Operation of Kudgi STPS.( On admission )
	7.	324/MP/2018	UPCL	Petition filed under Section 79(1)(b) of the Electricity Act, 2003 read with Article 7(2)(b) of the Power Purchase Agreement dated 26.12.2005.( On admission )
	8.	325/MP/2018	UPCL	Petition under Section 142 read with Section 79(1)(b) and (f) of the Electricity Act, 2003 read with Article 7.2(b) of the Power Purchase Agreement dated 26.12.2005( On admission )
	9.	132/MP/2018	PGCIL	Petition for declaration of LILO of 400 kV S/c Vindhyachal-Korba Transmission line of the Petitioner at Mahan ( On admission )
	10.	166/MP/2018	PGCIL	Petition under Section 79(1)(f) read with Section 79 (1) (c) of the Electricity Act, 2003.( On admission )
	11.	374/MP/2018	GUVNL	Petition under Section 79 (1)(b) of the Electricity Act, 2003 read with Article 18.1 of the Power Purchase Agreements (PPAs) dated 6.2.2007 and 2.2.2007 under 1000 MW Bid-1 and 1000 MW Bid-2 respectively, executed between Gujarat Urja Vikas Nigam Limited and Adani Power (Mundra) Limited for approval of amendments to the PPAs by way of Supplemental PPAs.
	12.	48/RP/2018 alongwith I.A.No.103/2018		Petition for review of order dated 6.11.2018 in Petition No. 261/MP/2017( Interlocutory application for interim relief ) ( On admission ) .
	13.	198/MP/2018	HBL	Petition to extend/revalidate accreditation under REC Mechanism
	14.	269/MP/2018	AP(M)L	Petition under Section 142 of the Electricity Act, 2003 for non- compliance of direction dated 28.9.2017 in Petition No. 97/MP/2017.
	15.	94/MP/2017 alongwith	BALCO	Petition under Section 79 (1)(f) of the Electricity Act, 2003 read with the relevant provisions of CERC (Sharing of Inter-State

	I.A.no.22/2017		Transmission Charges and Losses) Regulations, 2010 for seeking quashing of notices dated 16.3.2017, 24.3.2017, 6.4.2017 and e-mail dated 19.4.2017 sent by the Power Grid Corporation of India Ltd and refund of the payments made under protest by the Petitioner against the impugned invoices ( Interlocutory application on behalf of the Petitioner seeking interim relief ).
16.	92/MP/2018 alongwith I.A.No.15/2018	SEPL	Petition under Sections 79(1)(c) read with 79(1)(f) of the Electricity Act, 2003, inter-alia, seeking a direction to Respondent No. 1 to pay a sum of Rs. 112.39 crores, being the financial loss suffered by the Petitioner, on account of delay in commencement of the Long Term Access granted to the Petitioner, due to delay in implementation of the Transmission system falling in the scope of Respondent No. 1 obligations, along with interest on the same till the date of payment of the amount by Respondent No. 1 to the Petitioner( Interlocutory application filed by the Petitioner for referring the dispute to arbitration )
17.	255/MP/2017	APNRL	Petition under Sections 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 read with article 10 of the PPA and PSA
18.	198/TT/2017	PGCIL	Petition for determination of transmission tariff for Transmission system for development of pooling station in Northern part of West Bengal and transfer of power from Bhutan to NR/WR.
19.	24/TT/2018	KPTCL	Petition for approval under Regulation 86 of CERC (Conduct of business) Regulation, 1999 for determination of Tariff for Transmission Lines connecting between Karnataka and other neighboring States
20.	64/TT/2015	PGCIL	Petition for approval of transmission tariff for Essar Gujarat TPS and extension of Bachao Sub-station under transmission system for connectivity of Essar Power Gujarat Limited in Western Region for tariff block-2014-19.
21.	13/RP/2018 along with IA 13/IA/2018	PGCIL	Petition under Section 94 (1) (f) of the Electricity Act, 2003 read with Regulation 103 of the CERC (Conduct of Business) regulations, 1999 for review of the Order dated 11.10.2017 passed by the Commission in Petition No. 187 / MP / 2015
22.	7/IA/2018 in Petition No. 187 / MP / 2015	PGCIL	Interlocutory application under section 94 (2) of the Electricity Act, 2003 for expunging portions of the order dated 11.10.2017 passed in petition no. 187 / MP / 2015
23.	147/TT/2018	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2019 for Aurangabad (POWERGRID) -Padghe (POWERGRID) 765kV D/C line & Padghe (POWERGRID)-Padghe/kudus (MSETCL) 400kV D/C (QUAD) line along with associated bays and Establishment of 765/400 kV 2x1500 MVA Padghe GIS SS under System Strengthening in North/West Part of Western Region for IPP Projects in Chhattisgarh (IPP-E).
24.	127/TT/2018	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2019 for Asset covered in the Petition for Regional System Strengthening Scheme in WR & NR (Part-B) in Northern Region and Western Region.
25.	203/TT/2016	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2019 for Asset-I:400 kV D/C Meja-Allahabad transmission line alongwith associated bays at Allahabad under transmission system associated With Meja TPS in Northern Region.
26.	105/TT/2012	PGCIL	Petition for approval of transmission tariff for (a) Kalpakkam PFBR-Sirucher 230 kV D/C Line (Anticipated DOCO: 1.11.2011) (b) Kalpakkam PFBR-Arani 230 kV D/C Line (Anticipated DOCO: 1.3.2012) (c) Kalpakkam PFBR-Kanchipuram 230 kV D/C Line (Anticipated DOCO: 1.3.2012) under transmission system associated with Kalpakkam PFBR (500 MW) in Southern Region for tariff block 2009-14.
27.	195/MP/2017	NRSSXXXI X(B)	Petition u/s 61, 63 and 79 of Electricity Act, 2003 to be read with the other laid down statutory framework for seeking extension in Project scheduled commercial operation date and increase in transmission charges due to unforeseen and uncontrollable events post award of NRSS XXXI (B) Transmission Scheme under Tariff Based Competitive Bidding guidelines of Transmission Projects.
28.	61/TT/2018	PGCIL	Petition for determination of transmission tariff from DOCO to

				31.3.2019 Asset-I: 2 Nos. 400 kV Malerkotla Bays at 400/220 kV GIS Substation at Kurukshetra under Provision of 400 kV bays for lines under Northern Region System Strengthening Scheme-XXXI(Part-B)
	29.	102/TT/2018 alongwith I.A.No.60/2018	EPTCL	Petition for determination of transmission tariff (annual fixed cost) for the 2 400 kV Bays at Jhanor Gandhar GPS of NTPC Ltd which form part of the inter-state transmission system of EPTCL

**Sd/-**  
**(T.D.Pant)**  
**Dy.Chief (Legal)**  
**18.12.2018**